

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Allahabad, this the day of 5th July 2000.

Original Application No. 350/93

CORAM:-

Hon. Mr. Justice R.R.K.Trivedi, V.C
Hon. Mr. M.P.Singh, A.M

1. Nand Lal Ram Postal Assistant office of the senior Post Master, Head Post Varanasi.
2. Rameshwar Shukla Postal Assistant office of senior Post Master, Head Post Office Varanasi.

..... Applicant

Counsel for the applicant: Shri S.P.Sinha.

VERSUS

1. Union of India through the secretary Government of India Ministry of Communication Department of Communication (Post) New Delhi.
2. Director Postal Services Office of the Post Master General Allahabad.
3. Senior Superintendent Post Offices (East) Varanasi.

..... Respondents.

Counsel for the Respondents: Shri Satish chaturvedi.

Con.....

O R D E R

(By Hon'ble Mr. Justice P.R.K. Trivedi, V.C.)

Heard learned counsel for the applicant, and Sri Pankaj Srivastava, holding brief of Sri Satish Chaturvedi.

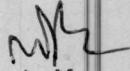
2. This application has been filed challenging punishment awarded to the applicant's by orders dated 24.08.1992 and 26.08.1992 Annexure-1 and 3 respectively. By the aforesaid orders, the applicant's have been found responsible for the loss caused to the Government by paying amount under forged high value money orders to the extent of Rs.8600/- and 28000/-.

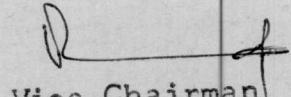
3. We have perused the orders. The learned counsel for the applicant has submitted that it was not the duty of the applicants to deal with and to examine and transfer high value money orders. The contention advanced before us, has been examined by the concerned punishing authority and it has been found, that though it was not the duty of the applicants but it is an admitted fact that they did it. Thus they cannot escape their responsibility, if any, loss occasioned. In our view, the approach of the punishing authority does not suffer from any illegality. In such matters where the money was paid on the basis of the forged money orders, the applicant were expected to take care and not to handle the same if it was not their duty. If they volunteered themselves for doing the work, which resulted in loss to the Government, they cannot be permitted to deny the responsibilities on the ground that it was not their duty. In our view, the orders



do not suffer from any illegality the petition
has no merit and accordingly ~~is~~ is dismissed.

No costs.


A.M.


Vice-Chairman

/Madhu/